

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/682/2021**

This the 01st day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Abdul Qayoom Rather, 50 years, S/o Habibullah Rather, R/o Dangerpora, Sopore Baramulla

.....Applicant

(Advocate:- Mr. B.A. Misri-Not Present)

**Versus**

1. State of Jammu & Kashmir through Commissioner/Secretary Education Department, Jammu/Srinagar.
2. Director School Education Kashmir, Srinagar.
3. Chief Education Officer Baramulla.
4. Gh. Mohi-ud-din Dar, S/o Abdul kaliq Dar, R/o Dangerpora, Sopore Baramulla.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference.

2. On the last listed date also i.e. 12.02.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 01.03.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**